

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 35/TT/2020

Subject : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of 5 assets in Eastern Region Strengthening Scheme VII in Eastern Region.

Date of Hearing : 26.2.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : Powergrid Corporation of India Limited

Respondents : Bihar State Power (Holding) Company Ltd. & 6 Others

Parties present : Shri Abhishek Vikas, Advocate, BSPHCL
Shri Navin Prakash, Advocate, BSPHCL
Shri Umang Anand, BSPHCL
Shri Jagat Bhushan Nidhi, BSPHCL
Shri A.K. Verma, PGCIL
Shri Mukesh Bhaskar, PGCIL
Shri Amit K. Jain, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present petition is filed for truing up of the transmission tariff of 2014-19 period and determination of transmission tariff for 2019-24 period in respect of Asset-I: 2 Nos. of 400 kV bays alongwith 1 X 63 MVAR (fixed) line reactor at Chaibasa Sub-station, Asset-II: 1 X 63 MVAR (fixed) line reactor at Chaibasa Sub-Station, Asset-III: 2 Nos. of 400 kV line bays along with 2 X 50 MVAR (fixed) line reactor at Ranchi 765/400 kV Sub-station, Asset-IV: 2 Nos. of 400 kV line bays at Kharagpur Sub-station, Asset-V: 2 Nos. of 400 kV line bays at Purulia Sub-station under Eastern Region Strengthening Scheme VII in Eastern Region. He further submitted that the tariff of the aforesaid assets was determined of 2014-19 period vide order dated 24.7.2017 in Petition No. 210/TT/2016 and dated 3.12.2018 in Petition No. 63/TT/2018. He submitted that all the assets covered in the present petition were put into commercial operation during 2014-19 period. The Commission in order dated 24.7.2017 had restricted the capital cost of the four assets covered in the petition to the apportioned approved cost of the individual assets and directed the Petitioner to submit



the reasons for asset wise cost over-run at the time of truing up. He submitted that as per the RCE dated 7.7.2017, the capital cost of the individual assets is within the apportioned approved cost. As directed in order dated 24.7.2017, the reasons for the cost over-run has been submitted and requested to approve the cost claimed.

2. The representative of the Petitioner submitted that add-cap of ₹219 lakh during 2019-20 in case of Asset-I is the transmission charges paid to the TBCB 400 kV D/C Kharagpur-Chaibasa Transmission Line due to mismatch in the COD of the bays at Chaibasa Sub-station of the Petitioner. He submitted that the Petitioner has filed an Appeal before the Appellate Tribunal for Electricity against the order dated 3.4.2018 in Petition No.110/MP/2016 wherein the liability of transmission charges for the period of mismatch was imposed on the Petitioner and it is pending before the Tribunal. The Commission observed that the transmission charges were imposed on the Petitioner for the period of mismatch and it cannot be claimed as part of the tariff.

3. Learned counsel for BSPHCL sought two weeks' time to file reply to the petition.

4. The Commission directed the Petitioner to submit the following information, on affidavit, by 14.3.2020 with an advance copy to the Respondents:-

- (a) Details of cost over-run asset-wise, change in scope of work with its approval.
- (b) System study of interim arrangement for Kharagpur-Chaibasa line in terms of the directions given in order dated 24.7.2017 in Petition No. 210/TT/2016.
- (c) Form-13 containing the details asset-wise, head-wise Plant and Machinery cost as on cut-off date excluding IDC, IEDC, land cost and cost of civil works along with head-wise break-up i.e. transmission line, sub-station, PLCC, etc. of IDC and IEDC.

5. The Commission further allowed BSPHCL to file its reply by 12.3.2020, with an advance copy to the Petitioner, who may file its rejoinder by 20.3.2020. The Commission directed the parties to adhere to the specified timeline and further observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

